CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT, DETAILED PUBLIC STATEMENT AND DRAFT LETTER OF OFFER FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF DECCAN BEARINGS LIMITED

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Corporate Identification Number: L29130MH1985PLC035747

OPEN OFFER FOR ACQUISITION OF UPTO 52,00,000* (FIFTY-TWO LAKHS) FULLY PAID EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("OFFER SHARES") REPRESENTING 26% (TWENTY SIX PERCENT) OF THE EXPANDED CAPITAL OF THE COMPANY ON A FULLY DILUTED BASIS, AS OF THE 10TH (TENTH) WORKING DAY FROM THE CLOSURE OF THE TENDERING PERIOD OF THE OPEN OFFER, AT AN OFFER PRICE OF ₹ 10/- (RUPEES TEN ONLY, PER EQUITY SHARE ("OFFER PRICE") BY PARESHBHAI GUSHABHAI SATANI ("ACQUIRER 1"), TANUJ PARESHKUMAR SATANI ("ACQUIRER 2"), CHIRAG RAMJIBHAI SATANI ("ACQUIRER 3") AND RAMJIBHAI GUSHABHAI SATANI ("ACQUIRER 4") (HEREINAFTER COLLECTIVELY REFERRED TO AS "ACQUIRERS"), ALONG WITH SATANI KARAN VITTHALBHAI (PAC 1), SATANI PURVI VITTHALBHAI (PAC 2), SATANI ARUNBHAI RAVJIBHAI (PAC 3) , SATANI ASHWINBHAI RAVJIBHAI (PAC 4) , MANOJ DHANJIBHAI SATANI (PAC 5) AND PARAS DHANJIBHAI SATANI (PAC 6) (HEREINAFTER COLLECTIVELY REFERRED TO AS PACs) PURSUANT TO AND IN COMPLIANCE WITH THE REGULATION 3(1) AND 4 OF THE SEBI (SAST) REGULATIONS ("OFFER" OR "OPEN OFFER")

**Public Shareholders hold 54,80,861 (Fifty-Four Lakhs Eighty Thousand Eight Hundred and Sixty-One only) (both the existing public shareholders who hold 4,28,622 shares and the proposed preferential allottees who are being allotted 50,52,239 Equity Shares in the proposed preferential allotment) Equity Shares which in the aggregate represents 27.40% (Twenty-Seven Point Four Zero Percent) of the Expanded Voting Share Capital of the Target Company.*

This Corrigendum to the Public Announcement ("PA"), Addendum to the Public Announcement (Addendum), Detailed Public Statement ("DPS") and Draft Letter of Offer ("DLOF') ("Corrigendum") is being issued by Corpwis Advisors Private Limited, the Manager to the Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirers and the PACs to the Public Shareholders of the Target Company. This Corrigendum should be read in continuation of and in conjunction with (a) PA dated April 22, 2025; (b) Addendum to the Public Announcement dated April 28, 2025 (c) the DPS dated April 29, 2025 that was published in (a) Financial Express (English) all over India; (b) Jansatta (Hindi) all over India; and (c) Mumbai Lakshadeep (Marathi) in Mumbai; and (d) the DLOF dated May 07, 2025.This Corrigendum is being published in all Newspapers in which the DPS was published.

Capitalized terms used but not defined in this Corrigendum shall have the meanings assigned to such terms in the DPS, the DLOF and the Letter of Offer dated October 01, 2025 ("LOF"), as the context may require. The Public Shareholders of the Target Company are requested to note the following developments/amendments and revisions with respect to PA, Addendum, DPS and DLOF. The LOF has been suitably updated for the changes and comments issued by SEBI in accordance with SEBI (SAST) Regulations. Public shareholders are requested to note the following material update/addition to the DLOF, in relation to the open offer. The page numbers referenced in this corrigendum correspond to those of the LOF.

1. The revised schedule of activities is as under:

Activity	**Original Schedule (Day and Date)**	**Revised Schedule (Day and Date)**[(1)]
Date of Public Announcement	Tuesday, April 22, 2025	Tuesday, April 22, 2025
Date of publication of Detailed Public Statement in the newspapers	Tuesday, April 29, 2025	Tuesday, April 29, 2025
Last date for filing of the Draft Letter of Offer with SEBI	Wednesday, May 07, 2025	Wednesday, May 07, 2025
Last date for public announcement of competing offer(s) [(2)]	Thursday, May 22, 2025	Wednesday, May 14, 2025
Last date for receipt of comments from SEBI on Draft Letter of Offer (in the event SEBI has not sought	Thursday, May 29, 2025	Tuesday, September 23, 2025[(3)]

clarifications or additional information from the Manager to the Open Offer)		
Identified Date (4)	Monday, June 02, 2025	Thursday, September 25, 2025
Last date by which the Letter of Offer to be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	Monday, June 09, 2025	Friday, October 03, 2025
Last date for upward revision of the Offer Price and/or Offer Size	Thursday, June 12, 2025	Wednesday, October 08, 2025
Last Date by which the committee of the independent directors of the Target Company is required to publish its recommendation to the Public Shareholders for this Open Offer	Thursday, June 12, 2025	Wednesday, October 08, 2025
Date of publication of Open Offer opening Public Announcement in the newspapers in which the DPS has been published	Friday, June 13, 2025	Thursday, October 09, 2025
Date of commencement of the Tendering Period ("**Offer Opening Date**")	Monday, June 16, 2025	Friday, October 10, 2025
Date of closure of the Tendering Period ("**Offer Closing Date**")	Friday, June 27, 2025	Monday, October 27, 2025
Last date of communicating the rejection/acceptance and completion of payment of consideration or return of Equity Shares to the Public Shareholders of the Target Company	Friday, July 11, 2025	Tuesday, November 11, 2025
Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Friday, July 18, 2025	Tuesday, November 18, 2025

1. *Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.*
2. *There is no competing offer to this Offer.*
3. *Actual date of receipt of SEBI observations on the DLOF.*
4. *Identified Date is only for the purpose of determining the Equity Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent by email. It is clarified that all the equity shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, Seller, Promoters and Promoter group of the Target Company) are eligible to participate in this Offer any time before the closure of this Offer. Further shares which are under lock-in and held by persons other than promoters cannot be tendered in the open offer and if tendered will not be accepted*

2. The following paragraph has been added, "It is to be noted that the shares held by persons other than the promoters during the open offer period which are under lock-in are not permitted to be tendered in the open offer in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations and if tendered shall not be accepted in the Open Offer." In the cover page, pages 10, 11, 17, 25 and 37 of the Letter of Offer.
3. The words "Emerging Voting Capital" has been replaced with the words "Expanded Voting Capital" throughout the Letter of Offer.
4. Satani Karan Vitthalbhai (PAC 1), Satani Purvi Vitthalbhai (PAC 2), Satani Arunbhai Ravjibhai (PAC 3), Satani Ashwinbhai Ravjibhai (PAC 4), Manoj Dhanjibhai Satani (PAC 5) and Paras Dhanjibhai Satani (PAC 6) have been included as "Persons Acting in Concert" with the Acquirers. Their residential address has been included in the Cover Page.Their contact details and their experience have been included in pages 22 and 23 of the Letter of Offer.
5. Vitthalbhai Gushabhai who is the brother of Acquirer 1 and Acquirer 4, has been shown as a part of the promoter group in the pre and post shareholding pattern of the Target Company table on Page 31 / 32 of the Letter of Offer.
6. The Letter of Offer has been updated to include the acquisition of 5,000 shares by Vitthalbhai Gushabhai, 25,000 shares by Satani Karan Vitthalbhai (PAC 1), 5,000 shares by Satani Purvi Vitthalbhai (PAC 2), 10,000 shares by Satani Arunbhai Ravjibhai (PAC 3), 5,000 shares by Satani Ashwinbhai Ravjibhai (PAC 4), 5,000 shares by Manoj Dhanjibhai Satani (PAC 5) and 5,000 shares by Paras Dhanjibhai Satani (PAC 6), aggregating 60,000 shares constituting 0.33% in the expanded voting capital of the Target Company in the proposed preferential allotment.

7. The sentence, “The consent of the members of the Target Company for the proposed preferential issue as mentioned above has been obtained t at the Extra Ordinary General Meeting (“**EOGM**”) to be held on May 27, 2025. The in-principle approval from the BSE was received on June 24, 2025,shares were allotted on June 28, 2025, and on July 03, 2025 and listing approval has been obtained on July 17, 2025 and trading approval for these shares has been obtained from the BSE on August 14, 2025 and August 17, 2025” which has been included in Paragraph III A 4 on Page 15 of the Letter of Offer.
8. Paragraph VI (v) on Page 26 of the Letter of offer reads as, “As on date of this Letter of Offer, the Authorized Share Capital of the Target Company is Rs. 20,00,00,000/- (Rupees Twenty Crores Only) divided into 2,00,00,000 (Two Crore) equity shares of Rs. 10/- each., duly approved by the shareholders at their meeting held on May 27, 2025. . The Issued, Subscribed and Paid-up Share Capital of the Target as on the date of this Letter of Offer is ₹ 20,00,00,000 20,00,000 (Rupees Twenty Crore Only) comprising of 2,00,00,000 (Two Crores) Equity shares of face value of ₹ 10/- (Rupees Ten Only) each”.
(Source: www.bseindia.com);
9. The financial statements of the target company on page 28 and 29 of the Letter of Offer have been updated to include the profit and loss account and balance sheet for the financial years ended March 31, 2025, March 31, 2024, and March 31, 2023.

10. OTHER INFORMATION

1. Except as detailed in this Corrigendum, all other terms, conditions and contents of the Open Offer and the DPS remain unchanged. The aforementioned developments/ amendments have been incorporated in the DLOF/ LOF.
2. The Acquirers accept full responsibility for the information contained in this Corrigendum (other than such information which has been obtained from the public sources or provided or relating to and confirmed by the Target Company), and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereof and undertakes to comply and full the same.
3. This Corrigendum will also be available on the website of SEBI at www.sebi.gov.in.

Place: Mumbai

Date: October 06, 2025

ISSUED BY THE MANAGER FOR AND ON BEHALF OF THE ACQUIRERS AND THE PACs

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SEBI Registration Number: INM000012962**; Validity:** till 31.01.2028
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